

**IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION**

CRIMINAL MISCELLANEOUS PETITION Nos. 4262 and 4263 OF 2017

(Applications for bail and Exemption from filing Official Translation)

IN

CRIMINAL APPEAL NO. 808 OF 2014

RAJESHWAR

VERSUS

STATE OF U.P.

... Appellant(s)

... Respondent(s)

OFFICE REPORT

The matter above mentioned was listed before the Hon'ble Court on 03.04.2017 when the court was pleased to pass the following order:

**"Issue notice returnable in two weeks.
Mr. Rajiv Yadav, learned counsel accepts notice
on behalf of the State.
Reply be filed in the meanwhile."**

Accordingly, show cause notice returnable on 24.04.2017 was issued to the sole Respondent/State through Mr. Rajiv Yadav, Advocate.

It is submitted that no reply has been filed by the Counsel for the sole Respondent, so far.

The Application for bail in the Appeal above-mentioned is listed before the Hon'ble Court with this Office Report.

DATED this the 17th day of April, 2017.

ASSISTANT REGISTRAR

COPY TO:

- 1.Mr. M.P. Shorawala, Advocate
81, Lawyers Chambers, S.C.I, N.D
- 2.Mr. Rajiv Yadav, Advocate
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ASSISTANT REGISTRAR